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Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 16th February, 1981.

NOTIFICATION
INCOME TAX.

No.3861(F.No.398/1/81-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Sri K. RAJAKRISHNA MURTHY being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sri K. RAJAKRISHNA MURTHY takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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AUTHORISED FOR ISSUE

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ASSISTANT DIRECTOR OF INSPECTION (R&P).

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